

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

EXECUTION APPLICATION NO. 33/2026

In

ORIGINAL APPLICATION NO. 32 of 2025

IN THE MATTER OF:

1. Public Action Committee having its Head Office at 561-L, Model Town, Ludhiana through its Member Er. Kapil Dev, Mobile: 9872007872, Email: mattewarasutlejpac@gmail.com&Others.
2. Er. Kapil Dev (aged 48 years) s/o Sh. Jagdish Chander, r/o186-E, Bhai Randhir Singh Nagar, Ludhiana. Email: aroraengineers@gmail.com. Mobile: 9872007872
3. Jaskirat Singh (aged 46 years) s/o S. Makhan Singh r/o 561-L, Model Town, Ludhiana. M: 9815781629 Email: jaskirats@gmail.com
4. Dr. Amandeep Singh Bains (aged 43 years) s/o S. Resham Singh, r/o #1120, Farmers Abode, Basant Avenue, Ludhiana. M: 9872710384 Email: amandeepsinghbains@yahoo.com
5. Kuldeep Singh Khaira (aged 46 years) s/o s. Ujjagar Singh Khaira, r/o #125, Ishar Nagar, Ludhiana. Contact: 9855544433, Email: kuldeepsinghkhaira5@gmail.com



17 JUL 2026

6. Er. Vikas Arora (Aged 34 Years) s/o Sh. Om Parkash r/o #1748/1, St. No. 8, Haibowal Khurd, Ludhiana. Email: ervikasarora90@gmail.com Mobile: 9256000217

...Petitioner(s)

Versus

1. The State of Punjab through the Principal Secretary, Department of Water Resources, Plot No. 6, Sector 18-B, Chandigarh-160018, Email: psi@punjab.gov.in
2. The Regional Officer, Ministry of Environment, Forest & Climate Change, 31A, 33a, Dakshin Marg, Sector 31, Chandigarh-160030, Email: ronz.chd-mef@nic.in
3. The Principal Chief Conservator of Forest, Department of Forest & Wildlife Conservation, Forest Complex, Sector 68, Mohali, S.A.S. Nagar, Punjab-160062. Email: pccf-pb@nic.in
4. The District Forest Officer, District Forest Office, Department of Forest & Wildlife Conservation, Ferozepur Road, Ludhiana-141413, Email: ludhianadfo@gmail.com
5. The Executive Engineer, Ropar Canal & Ground Water Division, Water Resources Department, Punjab-140001. Email: xen.roparcanal@gmail.com
6. The Station House Officer, Police Station Doraha, Khanna, Ludhiana-141421. Email: ps.drh.khn.police@punjab.gov.in

...Respondents



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Place

Deponent

Date:

**Rajesh Kumar, PFS,
Divisional Forest Officer,
Ludhiana, Punjab.
(Respondent no. 4)**

on behalf of Respondents No. 3 and 4



Register No. 5

Register Page No. 145

Serial No. 4230

Date: 17/7/26

ATTESTED AS IDENTIFIED

NOTARY PUBLIC

17 JUL 2026

Vikas

Through

**Adv Vikas Saini,
For Respondent No. 3 & 4**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION NO. 33/2026
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6. Er. Vikas Arora (Aged 34 Years) s/o Sh. Om Parkash r/o #1748/1, St. No. 8, Haibowal Khurd, Ludhiana. Email: ervikasarora90@gmail.com Mobile: 9256000217



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6. The Station House Officer, Police Station Doraha, Khanna, Ludhiana-141421. Email: ps.drh.khn.police@punjab.gov.in

...Respondents



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**REPLY BY WAY OF AFFIDAVIT OF RAJESH KUMAR, PFS,
DIVISIONAL FOREST OFFICER, LUDHIANA, PUNJAB
(RESPONDENT NO.4) ON BEHALF OF RESPONDENT NO. 3 AND 4
RESPECTFULLY SHOWETH:**

I, the above named Deponent, do hereby solemnly affirm and state as under:

1. That deponent is presently holding the charge of Divisional Forest Officer, Ludhiana.
2. That deponent has been authorized by the Principal Chief Conservator of Forests (HoFF), Punjab, to file this affidavit before this Hon'ble Tribunal.
3. That deponent is fully conversant with the facts of the case and competent to swear this affidavit.
4. That, the instant case is pending for adjudication before the Hon'ble Tribunal and fixed for hearing on **24.07.2026**.
5. That the present Reply by way of an Affidavit is being filed in compliance of the order dated **13.11.2025** passed by this Hon'ble Tribunal in O.A. 32 of 2025 , the copy of the order is already attached with the present application as **ANNEXURE PE-1**
6. That, as per the order of present Execution Application NO.33/2026 dated 07.05.2026 the Hon'ble Tribunal has passed the following order:

1. *The applicants have filed present Execution Application under Section 28 read with Section 25 of the National Green Tribunal Act, 2010 seeking execution of order dated*



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13.11.2025 passed by this Tribunal in Original Application No. 32/2025.

2. The Registry is directed to issue notice of the execution application to the respondents, requiring them to file their compliance reports/responses at least three days before the next date of hearing fixed, mentioning the steps taken for compliance with the order dated 13.11.2025.
3. List on 24.07.2026 for further consideration.

7. ACTION TAKEN AND COMPLIANCE REPORT

That, deponent respectfully submits that the Forest Department has taken prompt and timely action against the offenders/violators, and the action-taken report is submitted as below:-

- I. That, the project of Concrete lining of slopes of Sirhind Canal from RD No. 183500-195000 both sides, was started by the Department of Water Resources without taking prior permission of the Department of Forests & Wildlife Preservation under Van Surkashamevam Samvardhan Adhiniyam 1980.
- II. That during the Concretization of Sirhind Canal's slopes, 113 trees standing along the Canal were illegally axed and the roots of the trees have been exposed by illegally digging/displacement of the soil by the contractors & workers working for the above project. Thus, the forest department has taken action for the illegal felling of trees under Indian Forest Act, 1927 by timely issuing various damage reports against the offenders.



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III. That as per IFA 1927, details of various damage reports issued to violators/offenders against the illegal felling of trees are as under:

Sr.No	Damage Report No.	No. of Trees	Amount
1.	853653	37	256500/-
2.	853644	9	51000/-
3.	853645	8	45500/-
4.	853646	7	65000/-
5.	853650	9	58000/-
6.	853651	5	62500/-
7.	853654	38	285500/-
8.	853649	282 plants	108700/-
		Total	932700/-

IV. That, under section 68 of IFA 1927, Notices have been served to the violators to deposit the fine related to illegal felling amounting a total of Rs 932700/- and accordingly, the fine was recovered by the department from the violators.

V. That, with regard to the setting up of batching plants, the forest department has issued notice to SDO Mechanical Sub-Division Ropar and SDO Doraha Sub Division (S.C) vide letter no. 619-D dated 07.01.2025 and to Executive Engineer, Ropar Canal & Ground vide letters no. 628-D dated 08.01.2025 and 646-D dated 13.01.2025 to immediately remove the installation of illegal cement concrete batching plants within the forest land and not to use the forest land without getting prior



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permission from the forest department. Executive Engineer, Ropar Canal & Ground vide his letter No. 500-02/13-w dated: 17.01.2025 has submitted that Sh. Vijay Kumar S/o Sh. Dev R/o Ram Nagar Colony, Mukerian, has installed the plants and action should be taken against him. A copy of the said letter is annexed herewith as **Annexure R-1**. Further, the Forest Department has issued the Damage report No 853652 against the offender as per the law regarding the breaking of the forest land by installing the batching plants.

- VI. That, as per section 68 of IFA, 1927 the notice was served to the violator who confessed his crime and consented to pay compensation for the damage done to the forest land by installing the machinery and also removed the batching plant setup from forest land.
- VII. That, the violator paid a compensation amounting to Rs 1,67,000/- for breaking forest land by installing the batching plant as per rules & regulations of Punjab Forest Department. The said forest land is considered under a restoration plan of Rs 27,22,556/- (Twenty Seven lakh Twenty Two Thousand Five hundred Fifty Six Rupees) prepared by the forest department to plant 4000 saplings with maintenance of 5 years under the afforestation scheme. The said amount of Rs. 27,22,556/ vide DD no. 989284 dated 19.01.2026 has been deposited with the forest department under Green Punjab



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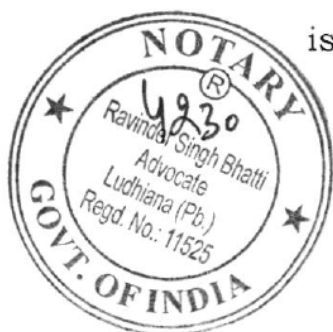
Mission. The restoration plan is expected to be implemented during FY 2026-27.

- VIII. That, with regard to the displacement/digging of the soil, the forest department issued damage reports and compensation has been realized as per rules and regulations of forest department which is mentioned below:

Sr.No	Damage Report	Amount
1	853647	115000/-
2.	853648	75000

8. PARAWISE REPLY:

- I. That, the contents of para no-1 is a matter of record
 - II. That, with regards to para no-2, the respondents have already complied with orders of the Hon'ble Tribunal within stipulated time.
 - III. That, with regard to the contents of Para No. 3, the reply has already been explained in sub para no.s II to VIII of para no-2.
 - IV. That, with regard to the contents of Para No. 4, the reply has already been explained in sub para no.s I to VIII of para no-2.
 - V. That, the contents of para no-5 is a matter of record
 - VI. That, the contents of para no-6 is a matter of record
 - VII. That, the contents of para no-7 is a matter of record
 - VIII. That, the contents of para no-8 is a matter of record
9. That, as mentioned in the above-mentioned paragraphs. It is, therefore, most respectfully prayed that the



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Respondents have already taken action and have complied with the orders dated 13.11.2025 of the Hon'ble Tribunal. So the present Execution Application is filed to mislead the Hon'ble Tribunal. So the present application may kindly be dismissed.

It is therefore most respectfully prayed that the, Reply submitted by the Deponent on behalf of the Respondents- State of Punjab may kindly be taken on record, and the instant application may kindly be dismissed as being devoid of merits in the present application in the interest of justice. As the Respondents have already complied with the orders dated 13.11.2025 of the Hon'ble Tribunal.

Place

Date:

Certified that the affidavit has been read over & explained to the deponent/executant who seemed correctly to understand the same at the time making above there of

Deponent

Rajesh Kumar, PFS,

Divisional Forest Officer,

Ludhiana, Punjab.

(Respondent no. 4)

on behalf of Respondents No. 3 and 4

VERIFICATION

Verified that the contents of the reply by way of affidavit from Para No.1 to 9 are true and correct to the best of my knowledge and nothing has been concealed therein.

Place

Date:

Deponent

Rajesh Kumar, PFS,

Divisional Forest Officer,

Ludhiana, Punjab.

(Respondent no. 4)

on behalf of Respondents No. 3 and 4



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LUDHIANA (Pb.) India**

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Annexure R-1

ਮਿਤੀ 17.01.2025

500-02/13-W

ਵਣ ਰੇਜ ਅਫਸਰ

ਦੇਰਾਹਾ

Complaint against Executive Engineer Sh. Daman Singh (Mob. No. 9815578610), Concerned SDOs and Junior Engineer of Water Resources Department Punjab (Sirhind Canal Feeder also known as Neelon Canal) as well as unknown private contractors.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਉਪ ਮੰਡਲ ਅਫਸਰ ਦੇਰਾਹਾ ਉਪ ਮੰਡਲ ਦੇਰਾਹਾ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 21-22,23,24/ਸਰਹੰਦ ਨਹਿਰ ਮਿਤੀ 16.01.2025 ਅਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ ਮਕੈਨੀਕਲ ਉਪ ਮੰਡਲ ਰੋਪੜ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 57/ਸਰਹੰਦ ਨਹਿਰ ਮਿਤੀ 16.01.2025 ਰਾਹੀਂ ਰੀਪੋਰਟ ਕੀਤਾ ਹੈ ਸਬੰਧਤ ਠੇਕੇਦਾਰਾਂ ਵੱਲੋਂ ਆਪਣੀ ਸਪਸ਼ਟੀਕਰਨ ਦੀਦੇ ਹੋਏ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਸਰਹੰਦ ਨਹਿਰ ਦੀ ਲਾਇਨਿੰਗ ਵਿੱਚ ਜੋ ਮਿਕਸ ਪਲਾਂਟ ਲਗਾਇਆ ਗਿਆ ਹੈ ਕਿ ਉਹ ਸ਼੍ਰੀ ਵਿਜੇ ਕੁਮਾਰ ਪੁੱਤਰ ਸ਼੍ਰੀ ਦੇਵ ਵਾਸੀ ਰਾਮ ਨਗਰ ਕਲੋਨੀ ਮੁਕੇਰੀਆ ਵੱਲੋਂ ਲਗਾਇਆ ਗਿਆ ਹੈ। ਸਬੰਧਤ ਨੂੰ ਪਲਾਂਟ ਲਗਾਉਣ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ ਅਤੇ ਮੇਕੇ ਤੇ ਜਗ੍ਹਾ ਵੀ ਦਿਖਾਈ ਗਈ ਸੀ ਪਰੰਤੂ ਇਸ ਵੱਲੋਂ ਇਹ ਪਲਾਂਟ ਕੰਮ ਨੂੰ ਜਲਦੀ ਖਤਮ ਕਰਨ ਦੀ ਸੋਚ ਵਿੱਚ ਨਹਿਰ ਦੇ ਨੇੜੇ ਖਾਲੀ ਥਾਂ ਵਿੱਚ ਲੱਗਾ ਦਿੱਤਾ ਜਦ ਕਿ ਜਗ੍ਹਾ ਕੋਈ ਹੋਰ ਦਿਖਾਈ ਹਈ ਸੀ। ਹੁਣ ਕਿਉਂਕਿ ਇਸ ਸਬੰਧੀ ਕੋਈ ਜਾਣਕਾਰੀ ਨਹੀਂ ਸੀ ਕਿ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਐਨ ਓ ਸੀ ਲੈਟੀ ਲੋੜੀਂਦਾ ਸੀ ਇਸ ਲਈ ਸਬੰਧਤ ਠੇਕੇਦਾਰ ਵੱਲੋਂ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਸ ਵੱਲੋਂ ਹੋਈ ਗਲਤੀ ਨੂੰ ਮਾਫ ਕੀਤਾ ਜਾਵੇ ਜੀ ਕਿਉਂਕਿ ਇਹ ਗਲਤੀ ਜਾਣ ਬੁਜ ਕੇ ਨਹੀਂ ਕੀਤੀ ਗਈ ਹੈ ਅਤੇ ਉਸ ਵੱਲੋਂ ਵਿਸ਼ਵਾਸ ਦਿਲਵਾਈਆਂ ਗਿਆ ਹੈ ਕਿ ਇਹ ਪਲਾਂਟ ਬੰਦ ਕਰ ਤੁਰੰਤ ਹਟਾ ਦੇਵਾਂਗਾ ਅਤੇ ਮੇਕੇ ਤੇ ਪਏ ਸਮਾਂ ਨੂੰ 2-3 ਦਿਨਾਂ ਵਿੱਚ ਹਟਾ ਦੇਵਾਂਗਾ ਜੀ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਜੇਕਰ ਸਬੰਧਤ ਵਿਭਾਗ ਵੱਲੋਂ ਕੋਈ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਣੀ ਹੈ ਤਾਂ ਉਹ ਸ਼੍ਰੀ ਵਿਜੇ ਕੁਮਾਰ ਪੁੱਤਰ ਸ਼੍ਰੀ ਦੇਵ ਵਾਸੀ ਰਾਮ ਨਗਰ ਕਲੋਨੀ ਮੁਕੇਰੀਆ ਤੇ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗੁਊਂਡ ਵਾਟਰ ਮੰਡਲ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ

ਕਾਪੀ

1. ਉਪ ਮੰਡਲ ਅਫਸਰ ਦੇਰਾਹਾ ਉਪ ਮੰਡਲ ਦੇਰਾਹਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ।
2. ਉਪ ਮੰਡਲ ਅਫਸਰ ਮਕੈਨੀਕਲ ਉਪ ਮੰਡਲ ਰੋਪੜ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ।

True copy
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True Translation from Punjabi to English

No. 500-02/13-W

Dated 17-01-2025

To

The Forest Range Officer
Doraha

Subject : Complaint against Executive Engineer Sh. Daman Singh (Mob.No. 9815578610), Concerned SDOs and Junior Engineer of Water Resources Department Punjab (Sirhind Canal Feeder also known as Neelon Canal) as well as unknown private contractors.

Regarding the above subject, the Sub Divisional Officer Doraha Sub Division Doraha has reported through his letter No. 21-22,23,24/Sirhind Canal dated 16.01.2025 and Sub Divisional Officer Mechanical Sub Division Ropar through his letter No. 57/Sirhind Canal dated 16.01.2025 that the concerned contractors have given their explanation and told that the mixed plant that has been installed in the lining of Sirhind canal was installed by Sh. Vijay Kumar son of Sh. Dev resident of Ram Nagar Colony Mukeria. The concerned was asked to install the plant and the site was shown to him on the spot but he installed the plant in an empty place near the canal in the thought of finishing the work quickly while the another place was shown to him. Now since there was no information regarding this that NOC was required from the Forest Department. So It has been requested by the concerned contractor to forgive the mistake made by him as this mistake has not been done deliberately. and he has assured that he will close the plant and remove it immediately and remove the goods lying on the spot in 2-3 days. Therefore, you are requested that if any action is to be taken by the concerned department, then it should be done on Sh. Vijay Kumar son of Sh. Dev residence of Ram Nagar Colony Mukeria.

Sd/-

Executive Engineer

Ropar Canal and Ground Water Division
Water Resources Department Punjab

Copy to

1. Sub Divisional Officer Doraha Sub Division Doraha for information and further appropriate action.
2. Sub-Divisional Officer Mechanical Sub Division Ropar for information and further appropriate action.

Attested / True Translation

*Divisional Forest Officer
Ludhiana Forest Division
Ludhiana*